IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PATNA BENCH : PATNA

Date of Order:- 15.3.2007

Registration No. OA-391 of 2005

CORAM.

Hon'ble Shri Amit Kushari, Member (A)

Shiv Nandan & others

.. Applicants

-By Shri Prakash Chandra Jha, Advocate

Versus

The Union of India & Others
-By Shri B.K. Sinha, Advocate

...Respondents

ORDER

Amit Kushari, Member (A):- Shri B.K. Sinha, counsel for respondents points out that the applicants have admitted themselves in para 4.8 of the application that in 1990 they had appeared for screening and after detailed screening their names were rejected in the register prepared for regularisation. From Annexure-1 of the application it seems that the screening process was done in 1990. Shri B.K. Sinha, counsel for respondents argues that 15 years have passed after that and this application before the CAT is time barred under section 21 of the Administrative Tribunals Act, 1985. Shri Prakash Chandra Jha, counsel for applicants argues that the applicants have submitted a large number of representations to the authorities and they were waiting for their absorptions. Since this did not happen in 15 years, they knocked the door of the CAT. The last representation is dated 5.3.2004. It is well settled law that filing repeated representations cannot save limitation. The applicants should have approached the CAT much earlier without waiting for 15 years. Shri

B.K.Sinha, counsel for respondents brought to my notice a decision of CAT dated 11.10.2006 taken in OA-390 of 2005. However, this judgment does not deal with the limitation aspect.

2. In view of this position there is no need to probe into merit of the case. The OA is accordingly dismissed with no order as to costs.

(Amit Kushari) Member (A)

sks